CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.14/MP/2019

Subject : Petition seeking an appropriate mechanism for grant of

adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of

safeguard duty on the import of solar cells and modules.

Date of Hearing : 20.3.2024

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Renew Solar Power Private Limited (RSPPL).

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Parties Present : Shri Mridul Gupta, Advocate, RSPPL

> Ms. Mannat Waraich, Advocate, RSPPL Ms. Anushree Bardhan, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI Ms. Shirsa Saraswati, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been remanded back to the Commission in terms of the order of the Appellate Tribunal for Electricity dated 22.9.2023 in IA No. 2080 of 2023 in Appeal No. 259 of 2022 filed by the Petitioner being aggrieved by the Commission's order dated 4.10.2019 in the matter.

- 2. Learned counsel for Respondent SECI submitted that SECI has already filed its submissions. Learned counsel for the Petitioner and Respondent, SECI reiterated the submissions made in the pleadings and concluded their arguments in the matter.
- Based on the request, the Petitioner was permitted to file its written submission within a week.
- 4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)